

ITEM NO.19

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).421-423/2014

(From the judgement and order dated 09/09/2013 in CRLA No.2316/2010,
CRLA No.2462/2010CC No.2472/2010 of The HIGH COURT OF JUDICATURE AT
ALLAHABAD)

MANOJ @ MANOJ GURJAR & ORS

Petitioner(s)

VERSUS

THE STATE OF U.P

Respondent(s)

(With appln(s) for bail,exemption from filing O.T.)

Date: 24/01/2014 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s) Mr. T.N. Singh,Adv.
Mr. V.K. Singh,Adv.
Mr. Vikram Singh,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

List after two weeks.

|(NARENDRA PRASAD)

|COURT MASTER

|(RENUKA SADANA)

|COURT MASTER

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